

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.196/2017**

**Date of Decision: 31<sup>st</sup> March, 2017**

**CORAM:** HON'BLE Dr. MRUTYUNJAY SARANGI, MEMBER (A)  
 HON'BLE SHRI A.J. ROHEE, MEMBER (J)

Gautam Dagdu Sarode  
 R/at. Babasaheb Ambedkar  
 Auditorium, Bhim Nagar  
 Kamshet - 410 405. . . . **Applicant**

**(By Advocate Shri S.S. Gadre )**

**Versus**

1. Union of India through  
 Sr. Divisional Manager,  
 (DRM Central Railway)  
 Bombay CST, Mumbai - 400 001.
  
2. The Manager  
 (E & PF & Engineering Central  
 Railway) CST Bombay  
 Mumbai - 400 001. . . . **Respondents**

**ORDER (ORAL)**

**Per: Dr. Mrutyunjay Sarangi, Member (A)**

The applicant is currently working as Senior  
 Gateman under the Manager (E & PF & Engineering  
 Central Railway) CST Bombay, Mumbai (Respondent  
 No.2). He had submitted an application for  
 voluntary retirement with the prayer for giving  
 employment to his son under the Largess Scheme on  
 24.08.2013.

**2.** The applicant has filed the O.A. praying for the following reliefs:-

"8(a) To call for the record and proceeding pertaining to the above said subject matter for perusal of this Hon'ble Tribunal, the notice be issued to respondent No.1, 2 and 3 and they may be asked to file detailed reasons for pendency of the applicant's ward application & representation dated 03.06.2013 is pending.

(b) Upon the receipt of the copy of affidavit from above 3 respondents, the applicant if needed may be permitted to lead evidence and may be allowed to amend the petition.

(c) The application of applicant be decided expeditiously."

**3.** After briefly hearing the learned counsel for the applicant and perusing the documents attached in OA, we are of the view that the interest of justice will be better served, if the DRM, Central Railway is directed to consider the application of the applicant dated 24.08.2013 and pass an appropriate reasoned order in accordance with rules within a period of four weeks from the date of receipt of this order.

**4.** Learned counsel for the applicant will ensure that the order is served on the DRM (Respondent No.1) through Dasti.

**5.** The Original Application is disposed of with the above direction at the admission stage itself.

**(Shri A.J. Rohee)**  
**Member (J)**

**(Dr. Mrutyunjay Sarangi)**  
**Member (A)**

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